

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 19th day of Aug.2003.

QUORUM : HON. MR. D. R. TIWARI, A.M.

O.A. No. 39 of 2002

Harendra Kumar Khare, aged about 31 years S/O Shri Ganesh
Prasad Khare R/O Launghan Pura, Mohaba, District Mahoba.

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.....Petitioner.

Counsel for petitioner : Sri R.K. Nigam.

Versus

1. Union of India through the Secretary, Ministry of
Communications, Government of India, New Delhi.

2. Superintendent of Post Offices, Banda Region, Banda.

3. Sub Post Master, Post Office Mahoba, District Mahoba.

4. Post Master, Post Office Hamirpur, District Hamirpur.

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.....Respondents.

Counsel for respondents : Sri R.C. Joshi.

O R D E R (ORAL)

BY HON. MR. D.R. TIWARI, A.M.

Learned counsel for applicant submitted that even after the order passed by this Tribunal on 29.9.2000, the respondents have not taken any action. The applicant has put in more than 240 days of work and his simple prayer is for regularisation after taking into account his work and physical counting from 2.4.94 to 18.9.2000. After the order of the Tribunal for deciding the representation of the applicant, applicant has made representation to the Senior Superintendent of Post Offices, Banda on 15.10.2001. It is stated that the respondents should have taken some action as much of time has elapsed between the representation and as of now.

2. In view of the facts, stated above, the respondents are directed to consider the representation of the applicant

[Signature]

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and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The applicant may approach the authorities along with relevant documents to facilitate the decision.

NO order as to costs.


A.M.

Asthana/